

DIVISION BENCH

O-223

COURT - I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/191(KB)2021
IVN.P/4(KB)2024,
IA(COMPANIES.ACT)/40(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11TH JULY 2024

IN THE MATTER OF	RENU SINGH VS M/S IDIO CONSTRUCTION & INDUSTRIES (INDIA) LIMITED
UNDER SECTION	SEC. 241(1) SEC. 242(4) RULE 11 OF NCLT

Appearances (via video conferencing/physically)

Mr. Jishnu Chowdhury, Adv. : For Petitioners
Mr. Ujjayani Chatterjee, Adv.
Ms. Madhusmita Senapati, Adv.
Ms. Sweety Shaw, Adv.

Mr. Abhishek Naik, Adv. : For Applicants in IA 40/2024
Mr. Soumalya Ganguli, Adv.
Ms. Sudharshana Dutta, Adv.

Ms. Rashmi Singhee, Adv. : For Respondents
Ms. Sanjana Shaw, Adv.

Mr. Abhishek Kr. Rao, Adv. : For Applicant in IVN.P 4/2024
Mr. Patita Paban Bishwal, Adv.
Mr. Shailesh Suman, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. **IVN.P/4(KB)2024**
 - i. In terms of the liberty granted by the Hon'ble Apex Court, the applicants in IVN.P/4(KB)2024 have come up with the application seeking their impleadment.

- ii. The parties are to be impleaded in the CP. Let the necessary corrections be carried out in the cause title.
- iii. IVN.P/4(KB)2024 in allowed and **disposed of**.
3. In the event, the respondents wish to file a reply in IA(COMPANIES.ACT)/40(KB)2024. Let the same be filed before the next date of hearing.
4. Post CP on **2/9/2024** at 3:00 P.M.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)